

[Shri Krishna Menon]

posts. The question is directly in relation to the 30 posts, about the discrepancy between the statement made by the Minister of Defence and the statement made by the External Affairs Minister. That, I understand is the purpose of this question. Therefore, naturally, when she speaks about the increase of posts, a doubt arises whether they advanced. I said there was no advance.

Mr. Speaker: Now papers to be laid on the Table.

Shri Hari Vishnu Kamath: I would like to ask whether this answer just now given was due to the intervention of the Minister without Portfolio.

Shri Krishna Menon: I would like to ask the hon. Member to withdraw the word "shilly shallying".

Mr. Speaker: What is the word objected to?

An Hon. Member: "shilly shallying".

Mr. Speaker: There is one appeal which I have to make to hon. Members. These are very delicate matters and we have to help the Government. Government has to govern and Parliament has to legislate. Sometimes it becomes difficult for the hon. Members on the Treasury Benches to give such information as might be demanded by the hon. Members. They might appreciate that there may be some difficulties on certain occasions and in such matters such pressure at that moment might, perhaps, put the Government in an embarrassing position, or affect the interests of the country. All of us, whether on this side or that side, are interested in safeguarding the interests of the country. So, that should also be borne in mind and sometimes if there is some hesitation, that should not always be taken to mean that there was an attempt at shilly shallying or deliberately withholding information. Some allowances have to be

made. Of course, I am not referring to any particular occasion, either this occasion or any other particular occasion. I am simply bringing it to the notice of hon. Members so that they might take this also into consideration when they press questions.

Shri Hari Vishnu Kamath: Sir, I want a clarification on the ruling which you have just now given.

Mr. Speaker: There is no ruling.

Shri Hari Vishnu Kamath: I am referring to your observation. The Minister has, throughout his answers, never used the word "public interest".

Mr. Speaker: I would request the hon. Member to resume his seat.

Shri Hari Vishnu Kamath: So, there is no question of national interest or public interest at all.

Shri Hem Barua: Sir, May I seek your protection?

Mr. Speaker: I rather seek his protection. I have closed that chapter. So, I would request him also to just resume his seat.

12.27 hrs

PAPERS LAID ON THE TABLE

MANIPUR CHILDREN RULES, 1962

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of Notification No. 3/7/62-Act/L published in Manipur Gazette dated the 22nd June, 1962 containing the Manipur Children Rules, 1962, under subsection (3) of section 59 of the Children Act, 1960. (Placed in Library See No. LT-387/62].

GENEVA CONVENTIONS (ASSIGNMENT OF LEGAL PRACTITIONERS) RULES, 1962

The Minister of State in the Ministry of Defence (Shri Raghuramiah): Sir, I beg to lay on the Table a copy of the Geneva Conventions

(Assignment of Legal Practitioners) rules, 1962 published in Notification 1962, under section 19 of the Geneva No. SRO 222 dated the 25th August Conventions Act, 1960. [Placed in Library, See No. LT-388|62]

MINERAL CONCESSION (FOURTH AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): Sir, I beg to lay on the Table a copy of the Mineral Concession (Fourth Amendment) Rules, 1962 published in Notification No. GSR 1076 dated the 11th August, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-389|62].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1962, agreed without any amendment to the Atomic Energy Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 20th August, 1962."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 21st August, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 21st August, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.29 hrs.

ELECTRICITY (SUPPLY) AMENDMENT BILL*

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, on behalf of Hafiz Mohammad Ibrahim, I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

The motion was adopted.

Dr. Ram Subhag Singh: I introduce the Bill.

WAREHOUSING CORPORATIONS BILL*

The Minister of Food and Agriculture (Shri S. K. Patil): Sir, I beg to move for leave to introduce a Bill to provide for the incorporation and regulation of Corporations for the purpose of warehousing of agricultural produce and certain other commodities and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the incorporation and regulation of Cor-

*Published in the gazette of India, Part II, Section 2, Dated 3-9-62.